

**IN THE COURT OF ANIL KUMAR SISODIA  
SPECIAL JUDGE (PC ACT)(CBI)-07: ROUSE AVENUE COURTS:  
DELHI**

COMPLAINT CASE NO. 24 OF 2019

ECIR/HQ/13/2017

DIRECTORATE OF ENFORCEMENT ...COMPLAINANT

VS

DEEPAK TALWAR & ORS. ...DEFENDANTS

**ORDER**

1. That due to spreading of Corona Virus (COVID-19), special measures taken by the Govt. to prevent it by ordering a nationwide lockdown, the hearing of the present urgent application has been conducted through Video Conference using CISCO WEBEX app after taking consent of both the parties, in terms of directions issued by Ld. District & Sessions Judge-cum- Spl. Judge(PC ACT)(CBI) Rouse Avenue District Court, New Delhi.

2. Vide this order I shall dispose of the present application filed by applicant/A-6 Davinder Dogra seeking extension of operation of order dated 7<sup>th</sup> March, 2020 passed by Ms. Anuradha Shukla Bhardwaj Ld. Spl. Judge (PMLA), RADDC, New Delhi permitting the applicant/A-6 Davinder Dogra to travel abroad for a period of tentatively one month subject to certain conditions detailed in the order dated 07/03/2020. Along with the application, applicant/A-6 has also filed proof of service of application on the opposite party i.e., ED

*[Handwritten Signature]*  
16/5/2020

through e-mail, copy of order dated 07/03/2020 passed by Ms. Anuradha Shukla Bhardwaj Ld. Spl. Judge (PMLA), RADC, New Delhi, undertaking of counsel for the applicant giving consent for matter be taken up by video conferencing mode using CISCO WEBEX app.

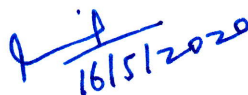
3. Sh. Nitesh Rana Ld. SPP for Directorate of Enforcement has appeared and addressed his arguments on the application. No formal reply to the application has been filed by ED.

4. I have perused the application and have heard Ms. Gauri Rishi Ld. Counsel for applicant/A-6 and Sh. Nitesh Rana Ld. SPP for ED and have perused the record carefully.

5. Applicant has sought extension of operation of order dated 07/03/2020 on the ground that due to COVID-19 pandemic and world wide Lockdown he has been held up in England has not been able to return to India. It has been submitted that international flights have been cancelled and it is not possible for him to come to India until the normalcy resumes/International flights are resumed.

6. Hon'ble High Court of Delhi vide its order dated 15.05.2020 in ***W.P.(C) 3037/2020 titled Court on its Own Motion Vs. State and Ors.*** has already extended the interim orders, passed by it as well as courts subordinate to it, till 15/06/2020. Hence the operation of order dated 07/03/2020 automatically stands extended till that date i.e., 15/06/2020.

7. Ld. Counsel for applicant/A-6 has submitted that the next date of hearing in the case is fixed for 3<sup>rd</sup> July 2020, hence the interim

A handwritten signature in blue ink, followed by the date 16/5/2020 written below it.

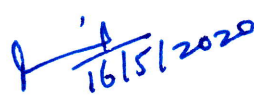
order be extended till next date of hearing or till the normalcy resumes. Ld. SPP for ED, on the other hand has submitted that the accused be directed to appear before the court before he travels to other countries as permitted by the court as time of one month for which the permission was granted has already expired. It was further submitted that A-6 can apply afresh for travelling to the other countries after obtaining fresh permission.

8. In my considered opinion, it would be just and reasonable if the operation of the order dated 07/03/2020 is extended till next date of hearing i.e., 03/07/2020. However, if Lockdown opens any time prior to it and the international travel is resumed prior to the next date of hearing, applicant/A-6 shall appear before the court immediately and if required, would seek fresh permission from the court for further travelling abroad. The other terms and conditions of the order dated 07/03/2020 shall remain the same and applicant/A-6 shall follow them in letter and spirit.

With the aforesaid observations, the application stands disposed of.

***Incharge, Computer Branch RADC, New Delhi is directed to upload the order/proceeding on website and copy of the same be also provided to all the concerned parties.***

**Announced in the open court  
On 16<sup>th</sup> day of May, 2020**

  
**(ANIL KUMAR SISODIA)  
Special Judge (PC Act) (CBI)-07  
Rouse Avenue Courts: New Delhi**